

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1178 of 2019

IN THE MATTER OF:

Ajay Kumar Agarwala Appellant

Vs

J.A. Finance Ltd. & Anr. Respondents

Present:

For Appellant: Mr. Kaustav, Advocate.

For Respondents:

ORDER

11.11.2019 It is stated that after filing of the Appeal, parties have settled the matter and filed petition before the Adjudicating Authority for withdrawal of the application filed under Section 7 of the Insolvency and Bankruptcy Code, 2016. Therefore, the learned Counsel has been instructed by the Appellant to withdraw the Appeal with liberty to challenge the decision, if any, before this Appellate Tribunal.

The Appeal is disposed of as withdrawn with the aforesaid liberty.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Justice Jarat Kumar Jain]
Member (Judicial)